

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1133/1998

(2)

New Delhi this the 21st day of July, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

S. S. Sangwan,
R/O RZE-219A, Gali No. 18E,
Sadh Nagar, Palam Colony,
New Delhi.

... Applicant

(By Dr. G. S. Sangwan, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of Human
Resources Development, Department
of Youth Affairs and Sports,
Government of India,
Shastri Bhawan,
New Delhi.

2. Indian Olympic Association
through General Secretary of the
Association, Jawahar Lal Nehru
Stadium, Lodhi Road,
New Delhi.

3. Equestrian Federation of India
through General Secretary of the
Federation, Jawahar Lal Nehru
Stadium, Lodhi Road,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Applicant is an employee of Equestrian Federation of India which is a registered Society. There has been no notification under Section 14 of the Administrative Tribunals Act, 1985 extending our jurisdiction over the employees of the said Society. We are, therefore, of the view that we cannot

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(3)

entertain this application. Accordingly, for want of jurisdiction this OA is dismissed with liberty to the applicant to agitate the matter before appropriate forum.

KM
(K. M. Agarwal)
Chairman

RKA
(R. K. Ahooja)
Member (A)

/as/